

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1232/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE PARTIES: Rohit Somani
V/s.
Sado Global Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
27.	Vanessa Fernandez i/b Corporate Attorneys	Adv. for creditor	<i>[Signature]</i>

As per instructions of my client Mr. Somani, I am
hereby withdrawing this ORDER
C.P. No. 1232/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present *[Signature]*.
2. The Representative stated that under the instructions of the Petitioner, he is Withdrawing the Petition.
3. It is duly noted on the Order Sheet.
4. This Petition is disposed of as Withdrawn. To be consigned to the Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

08.11.2017
ah

Sd/-

M.K. Shrawat
Member (Judicial)